

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6709

ANSWERED ON:07.05.2015

LEGISLATION ON LAND RIGHTS

Kothapalli Smt. Geetha;Magantti Shri Venkateswara Rao;Reddy Shri J.C. Divakar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government proposes to amend the relevant laws to have rights over land for all the people especially in the scheduled areas of the country including Telangana and Andhra Pradesh; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a) & (b): Land and its management falls within the legislative and administrative jurisdiction of the respective States as provided under Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. The role of Central Government in the field of land reforms is only of an advisory and coordinating nature. There is no proposal to amend the laws to have rights over land for all the people.